

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 606
IB-362/ND/2022**

**IN THE MATTER OF:
Indusind Bank Ltd.**

...PETITIONER

Vs.

M/s. Cloud 9 Projects Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

**Order delivered on 19.01.2023
(Virtual Hearing)**

Coram:

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner/Financial Creditor

**:Adv. Diwakar Maheshwari,
Adv. Pratiksha Mishra,
Adv. Shreyas Edupuganti,
Adv. Vishnu Shriram.**

For the Applicant

**:Sr. Adv. Sudhir k Makkar,
Adv. Shashwat Tripathi,
Adv. Ridhima Verma, Adv.
Veera in IA/4811/2022.**

For the Intervenor

**:Adv. Dhruv Gupta in
IA/5955/2022.**

For the Respondent/Corporate Debtor

**:Ms Neeha Nagpal Adv and
Mr Rajat Bector, Adv. Mr.
Abdhesh Chaudhary, adv,
Ms. Geetanjali Setia, adv.
for Noida/Respondent no.
3.**

ORDER

IA/5955/2022

We have heard the Counsel for the Applicant (Intervenor in this matter) as well as Counsels for R-1 (Corporate Debtor) and R-2 (Financial Creditor) and R-3 (Noida Authority). Counsel for the R-1 has submitted that

they do not wish to file any reply in the matter. Counsel for R-2 has sought one week time to file reply and R-3 has also sought one week time to file reply. Post this matter after 2 weeks for arguments alongwith IA/4811/2022. List on **14.02.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)